

IT(TP)A No.631/Bang/2017, IT(IT)A No.1165/Bang/2019  
IT(IT)A No.2648/Bang/2019, IT(IT)A No.383 to 385/Bang/2020 &  
IT(IT)A No.167/Bang/2019  
M/s. Visa Worldwide Pte Ltd., Bangalore

**IN THE INCOME TAX APPELLATE TRIBUNAL  
"A" BENCH: BANGALORE**

**BEFORE SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER  
AND  
SMT. BEENA PILLAI, JUDICIAL MEMBER**

IT(TP)A No.631/Bang/2017

Assessment Year: 2012-13

Visa Worldwide Pte. Limited C/o Ernst & Young LLP, Ground & 1 <sup>st</sup> Floor, A Wing Divyasree Chambers #11, O' Shaughnessy Road Langford Gardens Bengaluru 560 025 India  <b>PAN NO : AADCV0150A</b>	<b>Vs.</b>	DCIT International Taxation Circle-2(1) Bengaluru
<b>APPELLANT</b>		<b>RESPONDENT</b>

IT(IT)A No.2648/Bang/2019

Assessment Year: 2016-17

Visa Worldwide Pte. Limited Bengaluru 560 025 India	<b>Vs.</b>	DCIT, International Taxation Circle-2(2) Bengaluru
<b>APPELLANT</b>		<b>RESPONDENT</b>

IT(IT)A No.1165/Bang/2019 & IT(IT)A Nos.383 to  
385/Bang/2020

Assessment Years: 2012-13, 2011-12, 2013-14 & 2014-15  
respectively

Visa Worldwide Pte. Limited Bengaluru 560 025 India	<b>Vs.</b>	CIT International Taxation Bengaluru
<b>APPELLANT</b>		<b>RESPONDENT</b>

IT(IT)A No.167/Bang/2019

Assessment Year: 2015-16

Visa Worldwide Pte. Limited Bengaluru 560 025 India	<b>Vs.</b>	ACIT, International Taxation Circle-2(2) Bengaluru
<b>APPELLANT</b>		<b>RESPONDENT</b>

<b>Appellant by</b>	:	Smt. Tanmayee Rajkumar, A.R.
<b>Respondent by</b>	:	Shri D.K. Mishra, D.R.

<b>Date of Hearing</b>	:	22.01.2024
<b>Date of Pronouncement</b>	:	22.01.2024

**ORDER**

**PER BENCH:**

These appeals by assessee are directed against following orders and assessment years as mentioned below:

<b>Sl.No.</b>	<b>Appeal No.</b>	<b>Impugned Assessment order passed by</b>	<b>Date as in Form No.36</b>
1.	IT(TP)A No.631/Bang/2017 AY 2012-13	DCIT, (International Taxation), Circle- 2(1), Bangalore u/s 143(3) rws 144C of the Act	18.01.2017
2.	IT(IT)A No.2648/Bang/2019 AY 2016-17	DCIT, (International Taxation), Circle- 2(2), Bangalore u/s 143(3) rws 144C of the Act	30.10.2019
3.	IT(IT)A No.1165/Bang/2019 AY 2012-13	CIT(International Taxation), Bangalore u/s 263(1) of the Act	25.03.2019
4.	IT(IT)A No.383/Bang/2020 AY 2011-12	CIT (International Taxation), Bangalore u/s 263(1) of the Act	21.01.2020
5.	IT(IT)A No.384/Bang/2020 AY 2013-14	CIT (International Taxation), Bangalore u/s 263(1) of the Act	21.01.2020
6.	IT(IT)A No.385/Bang/2020 AY 2014-15	CIT (International Taxation), Bangalore u/s 263(1) of the Act	21.01.2020

Sl.No.	Appeal No.	Impugned Assessment order passed by	Date as in Form No.36
7.	IT(IT)A No.167/Bang/2019 AY 2015-16	ACIT (International Taxation), Circle-2(2), Bangalore u/s 143(3) rws 92CA rws 144C(1) of the Act	29.11.2018

2. At the time of hearing, the ld. A.R. filed a letter dated 15.01.2024, wherein the assessee wants to withdraw these appeals as not pressed and sought the permission from the Tribunal for the same. In view of the above plea of the assessee, we are inclined to dismiss all these appeals as withdrawn.

3. In the result, all the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open court on 22<sup>nd</sup> Jan, 2024

**Sd/-**  
**(Beena Pillai)**  
**Judicial Member**

**Sd/-**  
**(Chandra Poojari)**  
**Accountant Member**

Bangalore,  
Dated 22<sup>nd</sup> Jan, 2024.  
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The DR, ITAT, Bangalore.
5. Guard file

By order

**Asst. Registrar,**  
**ITAT, Bangalore.**